# Hare Ram Mukhiya

Secretary-in-Charge
Bihar Legislative Assembly, Patna



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Letter No.-L.O.B.- 16/2014-

/L.A.

Dear Shri.....

I take this opportunity to apprise you briefly about the 14th Session of the 15th Bihar Legislative Assembly which commenced on 27th June, 2014 and was adjourned sine-die on 01th August, 2014. The House held 22 sittings.

## Opening Address by Hon'ble Speaker

The session commenced with the address by Hon'ble Speaker. Hon'ble Speaker welcomed the members and apprised them of the business to be transacted during the session. He underlined the growing parliamentary democratic system and its consensual approach despite having many inherent contradictions in our society. He opined that we need to have an ideology which can curb and eliminate the forces of castism and religious fundamentalism as well as other destructive obstacles. He emphasized that in order to achieve this goal, the participation of female should be encouraged in policy making institutions and special attention should be paid for the development of SCs, STs and economically weaker people. He was of this view that secularism should be accepted as our democratic commitment and political ideal. The positive role of the Treasury Benches and constructive role of the opposition in the House is essential for the betterment of all, especially vulnerable sections of the society.

Hon'ble Speaker also apprised the House that 50 boys and girls per day would again be able to watch the proceedings of the House. He was deeply anguished at the death of more than 100 children due to encephalitis in the state.

He also informed the House regarding the facilities of direct and deferred broadcasting and telecasting of the proceedings of the House through A.I.R. and Doordarshan as well as web cast service (webcast.gov.in/biharvs). He encouraged the Hon'ble members to have online information as to their questions and their answers through internet (http://laqrms.bih.nic.in).

Hon'ble Speaker concluded his address with the hope & faith for positive co-operation of the members in conducting the House.

### Assent to Bills

A statement concerning the assent of HE the Governor of Bihar to Six (6) Bills passed during the 12th session was stated by the Assembly Secretary-in-charge.

## Financial Business

The general discussion on Budget presented in previous session was held on 30<sup>th</sup> June and 1<sup>st</sup> July, 2014. Demands for grants for the financial year 2014-15 were discussed for 14 days. All the Cut Motions received were rejected and all demands for grants were passed by voice vote. Rest of demands for grants was passed by Guillotine and concerned Appropriation Bill was passed on 22<sup>nd</sup> July, 2014.

The 1<sup>st</sup> supplementary demands for grants for the year 2014-15 were presented before the house on 22<sup>nd</sup> July, 2014. Discussion and voting on the supplementary demands for grants was held on 24<sup>th</sup> July, 2014 and passed by voice vote and the concerned Appropriation Bill was passed the same day.

# Papers Laid on the Table

During the Session, the following Reports, Rules & Notifications were laid on the table of the House by the concerned Minister-in-charge:-

- The Annual Report of State Information Commission for the year 2012-13 U/S- 25 (4) of Right to Information Act 2005.
- (ii) The Special Report of Bihar Commission for Protection of Child Right for the Year 2010-13 U/S- 16(2) of the Bihar Commission for Protection of Child Right Act, 2005 & U/S- 21(3) of the Bihar Commission for Protection of Child Right Rules, 2010.
- (iii) The Annual Report of Patna University for the year 2012-13 U/S- 44 of the Patna University Act, 1976.
- (iv) A copy of the Bihar Engineering Education Service Rules, 2014 & Bihar Polytechnic Education Service Rules, 2014.
- (v) The Report of the CAG on General, Social and Financial for the year ended on 31st March, 2013 U/A-151 (2) of the Indian Constitution.
- (vi) The Report of the CAG on Public Undertakings for the year ended on 31st March, 2013 U/A-151 (2) of the Indian Constitution.
- (vii) The Annual Report of Bihar Public Service Commission for the year 2013-14 U/A- 323(2) of the Indian Constitution.
- (viii) Notification No.- S.O.-06 and S.O.-08, dated 22.01.2014 under the provision of Section-9(4) of the Bihar Tax on Entry of Goods in Local Area for Consumption, Use on Sale Act, 1993.
- (ix) Notification No.- S.O.-10, dated 22.01.2014 under the provision of Section-99 of the Bihar Value Added Tax Act, 2005.
- (x) The Annual Report of Bihar Police Construction Corporation U/s- 619(A) of the Company Act, 1956 for the year 2000-01, 2001-2002, 2002-2003, 2003-2004 and 2004-05.
- (xi) A copy of 4<sup>th</sup> quarterly for the financial year 2013-14 and 1st quarterly for the financial year 2014-15 of result of trend of receipts & expenditure U/S-11 of the Bihar Fiscal Responsibilities and Finance Management Act, 2006.
- (xii) A copy of each Parliamentary Affairs department's Notification No.- 74, dated 16.01.2013 and Notification No.- 431, dated 03.04.2013 U/S- 8(3) of Bihar Legislature ( Members' Pay, Allowances and Pension) Act, 2006
- (xiii) A copy of the Bihar Commission for Protection of Child Right Rules, 2010 U/S- 36(3) of the Bihar Commission for Protection of Child Right Act, 2005.
- (xiv) The Annual Report of the Examiner of Local Accounts U/s- 31(4) of the Bihar Panchayat Raj Act, 2006 and Bihar Panchat Raj (Amendment) Act, 2011 for the year ended on 31st March, 2011.
- (xv) A copy of Achievement Report for the financial year 2013-2014 and the PARINAM Budget and the Gender Budget for the financial year 2014-15.

(xvi) The Report (Part I & II) of Koshi Judicial Inquiry Commission regarding breach of Eastern Koshi afflux bund U/S- 3(4) of Inquiry Commission Act, 1952 and its Action Taken Report.

### Legislative Business

During the session, following Bills were introduced, considered and passed by the House:-

- (1) THE BIHAR APPROPRIATION (No.-2) BILL, 2014
- (2) THE PANCHAYAT RAJ (AMENDMENT) BILL, 2014
- (3) THE BIHAR MEDICAL SERVICE INSTITUTION AND PERSON PROTECTION (AMENDMENT) BILL, 2014
- (4) THE BIHAR APPROPRIATION (NO.-3) BILL, 2014
- (5) THE BIHAR TECHNICAL STAFF SELECTION COMMISSION BILL, 2014
- (6) THE BIHAR FINANCE BILL, 2014

#### Petitions

During the session 121 petitions were received out of which 91 were accepted and presented in the House. Out of 91 petitions 30 were rejected.

#### Nivedan

In this session S13 Nivedans were received out of which 480 were admitted and sent to the concerned departments for reply and rest 33 were rejected.

### Questions

During the session, altogether 3569 notice of questions were received, out of which 2158 were admitted. Out of said admitted questions, 37 were short notice questions, 1705 were starred questions and 416 were unstarred questions. 222 questions were answered on the floor of the House. Answers to 488 questions were placed on the table of the House. Answers of 19 questions were not asked due to the absence of the member concerned and 1406 questions were not asked due to paucity of time.

### **Calling Attention Motions**

323 notices for Calling Attention Motions were received out of which 42 were accepted for oral replies and 243 notices were sent to the concerned departments for written replies. Out of 323 notices 38 notices were rejected.

#### Zero Hour

Several issues of Public Interest were raised by the Members in the House during Zero Hour.

# **Private Member Resolutions**

During the session, 291 notices of Private Member Resolutions were received out of which 263 were accepted and 28 were rejected. Out of accepted notices, 98 were withdrawn and 02 were accepted in the House, 09 were not taken due to the absence of members concerned in the House and 01 were rejected by the House. 153 notices were sent to the concerned departments for necessary action.

#### Special Debates/Discussion

- On 18th July, 2014 a half of an hour special debate on the subject "Police firing incident in AKBARPUR of ROHTAS district".
- On 23rd July, 2014 a half of an hour discussion on the subject "Construction of Latrines".
- (iii) On 25th July, 2014 an hour special debate on the subject " Consequences of drought in the State".

# **Obituary Reference**

During this session the House mourned the death of the following dignitaries :-

- (1) Late Gopi Nath Mundey, M.P & M.L.A. of Maharashtra
- (2) Late Tarakant Jha, Ex. Chairman of B.L.C.
- (3) Late Virkeshwar Prasad Singh, M.L.C.
- (4) Late Yamuna Yadav, Ex. M.L.A.
- (5) Late Kali Ram, Ex. M.L.A.
- (6) Late Mahavir Choudhary, Ex. M.L.A.
- (7) Late Sita Ram Prasad, Ex. M.L.A.
- (8) Late Uttam Kumar Yadav, Ex. M.L.A.
- Late Umadhar Prasad Singh, Ex. M.L.A.

# Valedictory Speech

On 01st August, 2014 at the conclusion of the Business of the Session, the Hon'ble Speaker made a Valedictory Speech before adjourning the House sine-die. In his speech, he offered his gratitude to the members of both the Treasury and Opposition Benches for their kind co-operation in conducting the Business of the House smoothly. He also thanked all other concerned including officers & staff of the Assembly Secretariat, Officers of different departments, Police personnel, News Agencies, Representatives of local Newspapers, Doordarshan and AIR for their co-operation during the session.

# Prorogation

The 14th session of the 15<sup>th</sup> Bihar Legislative Assembly was prorogued w.e.f. 01<sup>st</sup> August, 2014 vide Notification No.- P.A.-1/V.M.(Session)-01-01/2013-859, Patna, dated 25<sup>th</sup> August, 2014.

With warm regards

Yours Sincerely,

rours sincerely,

Secretary-in-charge, Bihar Legislative Assembly, Patna.

To.

Sri Amiya Kumar Sarangi Secretary, Odisha Legislative Assembly,

Bhubneshwar.